

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.340/MP/2025

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking issuance of direction(s) to the Respondent for payment of outstanding principal amount and applicable Late Payment Surcharge for renewable power supplied by the Petitioner to the Respondent under the Power Supply Agreement dated 7.8.2018, and further directions to the Respondent for signing a Supplementary PSA incorporating developments regarding the sale of power by the Petitioner to the Respondent.

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondent : Jharkhand Bijli Vitran Nigam Limited (JBVNL)

Date of Hearing : **20.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Anushree Bardhan, Advocate, SECI
Ms. Ritika Singh, Advocate, SECI
Ms. Rashmi Vaish, Advocate, SECI
Shri Harsh Jain, Advocate, SECI
Shri Ayush Sharma, Advocate, SECI
Shri Kumar Anurag Singh, Advocate, JBVNL
Ms. Ekta Bharati, Advocate, JBVNL
Shri Zain A Khan, Advocate, JBVNL
Shri Dev Aaryan, Advocate, JBVNL

Record of Proceedings

At the outset, the learned counsel for the Respondent/JBVNL requested a three-week extension to submit the clarifications sought by the Record of Proceedings dated 9.7.2026. Acceding to the request, the Commission granted the Respondent/JBVNL three weeks to file its clarifications.

2. The Petition will be listed for hearing on **5.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

